

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.2- IA/983(AHM) 2024  
In  
C.P.(IB)/107(AHM)2023

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Rajradhe Finance Ltd  
V/s  
Kavan Cotton Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 03/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Monaal Davawala, Advocate  
For the Respondent :

**ORDER**  
**(Hybrid Mode)**

**IA/983(AHM) 2024**

This is an application filed by the applicant under Sections 60(5), 33(5), 35 and 238 of the Insolvency and Bankruptcy Code, 2016 with Rule 11 of National Company Law Tribunal Rules, 2016 seeking removal of lien / attachment on bank account of the corporate debtor with following prayers:

- a. direct the Respondent/s to remove the lien/attachment marked on 'IDBI Bank Account No. 0696102000005296 belonging to the Corporate Debtor; and / or*
- b. pass any such order and/or other further relief as it deems fit and proper in the interest of justice.*

Let notices be issued to the Respondents returnable on next date. The applicant is directed to collect the notices from the registry within three days and serve upon the Respondents along with copy of this order through Registered Ad post, Speed-post, Dasti mode as well as paper book on the registered email ID within seven days from

the date of this order. The Respondents are directed to reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on 26.07.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**